

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(7) C.P.(I.B)-126/9/(MB)/2018

CORAM: Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 30.07.2018

NAME OF THE PARTIES: Rati Ram Phogat  
V/s  
Dolphin Offshore Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of Insolvency and Bankruptcy Code,  
2016.

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**ORDER**

1. The Learned Representative of Petitioner is present.
2. Learned Representative from the side of the Operational Creditor has stated that although there was default of non-payment, therefore the Order of Withdrawal was revived, but present position is that the entire debt amount has been paid therefore the Petitioner/Creditor is seeking the permission to Withdraw this Petition.
4. The Settlement and the receipt of payment has duly been certified by the Learned Representative.
5. As a consequence no further liberty can be granted.
6. The matter be disposed of as withdrawn finally. Consigned to records.

SD/-

**M.K. SHRAWAT**  
**Member (Judicial)**

**30.07.2018.**

HHS